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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 367/2000

New Delhi, this the 28th day of August, 2000.

Hon'ble Mr. Justice V.Rajagopala Reddy, VC (J)
Hon'ble Sh. Govindan S. Tampi, Member (A)

Shri M.Das
Under Secretary
to the Govt. of India
Ministry of Agriculture
Dept. of Agriculture & Co-operation
Directorate of Plant Protection, Quarantine
& Storage, N.H.IV, Faridabad - 121 001

R/o Qr. No.955/IV,
N.H.IV, Faridabad,
Haryana.

.....Applicant.

(None for the applicant)

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1. Union of India
through

(a) Secretary,
Dept. of Agriculture & Co-operation,
Ministry of Agriculture, Krishi Bhawan
New Delhi.

(b) Secretary,
Dept. of Personnel & Training,
Ministry of Personnel, P.G. & Pensions,
North Block,
New Delhi.

2. Sh. A.K.Gambhir,
Under Secretary to the Govt. of India,
Dept. of Agriculture & Co-operation,
Ministry of Agriculture, Krishi Bhawan,
New Delhi.

.....Respondents.

(By Advocate Sh. Gajender Giri)

O R D E R (ORAL)

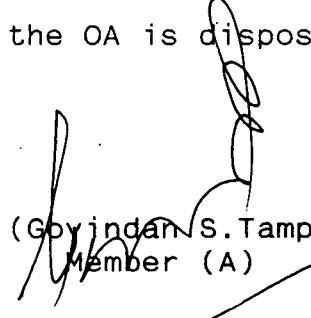
By Hon'ble Mr. Justice V.Rajagopala Reddy, VC (J)

The only relief claimed in this OA is for suitable direction to promote the applicant to the post of Deputy Secretary on ad hoc basis w.e.f. 30-10-99, when his juniors were promoted with all

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consequential benefits. Learned counsel for the respondents submits that this relief has been granted to the applicant. He also produced the proceedings dated 26-06-2000, in which it is stated that the applicant may be promoted. As regards consequential benefits, learned counsel for the respondents submits that the applicant would be given all the consequential benefits as he was being promoted.

2. In the circumstances, recording the submission of the learned counsel for the respondents the OA is disposed of. No costs.


(Govindan S. Tampi)
Member (A)


(V. Rajagopala Reddy)
Vice Chairman (J)

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